

C. A. T. Bench, Jaipur

Date of Order

Orders

2/2/201

Mr. P. N. Lathi, Counsel for the applicant.
Mr. V. C. Goyal, Counsel for the respondents.

Heard counsel for the applicant submit that the relief claimed in the case has been provided by the respondent on administrative side by passing orders and order has also been passed by the applicant by acquittance roll dated 30-12-2000. Therefore, the present case has become infructuous.

In view of this, the case stands disposed of as having become infructuous.

(N. P. NAWANI)
ADMINISTRATIVE MEMBER

A. K. MISHRA
JUDICIAL MEMBER

Pro
8/2/2001

fed
mam
9/2/2001